

DIVISION BENCH

S-4

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/7(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th July, 2021, 10:30 A.M

Name of the Company	BABU LAL PUROHIT PARTNER Vs. CITYLIFE RETAIL PVT. LTD.		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

COUNSELS APPEARED THROUGH VIDEO CONFERENCE :

Ms. Ankita Agrahari, Advocate - For the Resolution Professional

Mr. Aneel Saraogi, Resolution Professional

ORDER

The Ld. Senior Counsel, on behalf of the Financial Creditor present.

Vide Order dated 31st May, 2021 in CP(IB)/658(KB)2020, CIRP has already been commenced against the Corporate Debtor. Therefore, the present Petition, bearing CP(IB)/7(KB)2021, is dismissed, as infructuous. Liberty is, however, granted to the Operational Creditor to file its claim with the IRP/RP, appointed in the matter. Delay, if any, is hereby condoned.

The file be consigned to records.

(Harish Chander Suri)
Member(Technical)

(Rajasekhar VK)
Member(Judicial)

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